

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

110. C.P.(IB)-658/(MB)/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **04.04.2024**

NAME OF THE PARTIES: R P M Exim Private Limited

V/s.

Lokmangal Sugar Ethenol & Co-Generation Industries Limited.

Appearances:

For Petitioner : Adv. Sanika Athalye i/b Raval Shah & Co.

For Respondent : Adv. Ninad Deshpande

SECTION 9 OF IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

It is noted that for the last two consecutive hearings, the petitioner has been seeking time on the ground of personal difficulty of the arguing counsel. Today again Ld. Counsel for Petitioner submits that arguing counsel is in personal difficulty. Last and final opportunity is granted. List on **01.05.2024** for hearing/dismissal of the company petition. No further adjournment shall be granted.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)